

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.26
I.A.No.292/2024 in
C.P. (IB)No.66/BB/2017

IN THE MATTER OF:

M/s. Axis Bank Ltd. ... Petitioner
Vs.
M/s. Lotus Shopping Centres Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Shri Vaibhav Suppal

ORDER

I.A.No.292/2024:

1. This Application has been filed by Mr. Sanjay Kumar Mishra, Liquidator of Corporate Debtor (Applicant), U/s.35 of the IBC, 2016 R/w. Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016, seeking to take on record the 19th Progress Report for the period from 01.10.2023 to 31.12.2023.
2. Heard the Ld. Counsel appearing for the Liquidator.
3. In the circumstances, the instant Application is allowed by taking on record the 19th Progress Report filed by the Liquidator for the period from 01.10.2023 to 31.12.2023.
4. Accordingly, **I.A.No.292/2024 stands disposed of.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)